

FACTUAL REPORT

BY

JOINT COMMITTEE

IN

APPLICATION NO. 85/2021 (CZ)

DR. TARUN SINGH CHAUHAN

V/S

STATE OF MADHYA PRADESH & ORS.

Joint Committee Report

Ref: Inspection of the joint committee dated 06.01.2022 as per the orders of Hon'ble NGT in case of OA 85/2021 (CZ) Dr. Tarun Singh Chauhan V/s State of Madhya Pradesh &Ors.

Hon'ble NGT in reference to OA 85/2021 (CZ)Dr. Tarun Singh Chauhan V/s State of Madhya Pradesh & Ors. vide order dated 06.12.2021 has given following instructions:

- 1. The issue raised in this application is violation of environmental norms in developed colony situated at village Bawadia Kalan, Tehsil Huzur, District Bhopal. It is alleged that flow of running nallah near the project DK Cottages has been obstructed and the catchment area has been encroached upon by the Respondent No. 7 by constructing walls and not leaving Green Belt area open. No sewage and solid waste treatment and disposal system have been installed in either of the projects and the untreated sewage and solid waste are being dumped into the nearby nallahs directly. No roof water harvesting system/rainwater harvesting system has been installed in either of the project, due to which groundwater levels in the said region are severely being affected and Respondent No. 7 has engaged into deforestation by cutting the trees in the catchment area of the nallahs and constructing commercial complex over the said land, causing loss to flora and fauna of the said region.*
- 4. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-
(i) Commissioner, Bhopal Municipal Corporation (M.P.)
(ii) One representative Madhya Pradesh Pollution Control Board, (M.P.)*
- 5. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.*

In compliance to the orders received, a site visit was conducted on 06.01.2022 by the joint committee consisting of following officials of the concerned departments:

1. Shri Neeraj Anand Likhar, Chief City Planner, Bhopal Municipal Corporation (BMC)
2. Shri Brajesh Sharma, Regional Officer, MPPCB, Bhopal

Along with the joint committee Shri M. S. Sengar, Assistant Engineer, Colony Cell, BMC, Shri P. K. Jadiya, Assistant Engineer, Building Permission Cell, BMC, Shri Arjun Singh, Sub-Engineer, Building Permission Cell, BMC, Shri Gaurav Nipsaiya, Sub-Engineer, Colony Cell, BMC and Shri Adarsh Malviya, Assistant Engineer (C), MPPCB, RO Bhopal were present during the inspection. Petitioner Dr. Tarun Singh Chauhan and builder of DK Cottages and DK 24 Carat Shri Dinesh K. Goyal were also present during the visit of joint committee.

The joint committee first visited DK Cottages site and then the premises of under-construction DK 24 Carat project site. During the joint committee visit, the geographical location, photographs, and all other relevant information were collected which are incorporated in the report. The observations made during the visit are presented as follows:

1. GPS location of DK Cottages and DK 24 Carat situated at Bawadiya Kalan, Pallavi Nagar, Bhopal have been recorded using a mobile-based GPS application. The google map of the site (**Annexure-1**) and photographs taken during the inspection (**Annexure-2**) are enclosed herewith.
2. DK Cottages and DK 24 Carat are constructed by M/s D. K. Construction, Bhopal. GPS coordinates of DK Cottages are 23.18532°N, 77.44498°E and DK 24 Carat are 23.18686°N, 77.44205°E.

Inspection of D K Cottages:

3. DK Cottages is a completed project having total land area of 6.71 acres and all the units are occupied. There are total 212 dwelling units/duplexes of plot sizes 950 sq.ft., 1200 sq.ft. & 1500 sq. ft. The approved layout plan is enclosed as **Annexure-3**.
4. The domestic water demand of DK Cottages is met with Narmada water supply and at times of shortage of water 02 no. of bore-wells is used to supply the deficit. The water sample from bore-well is collected and the sampling analysis results are awaited.

5. One nallah (D-1) flowing from north to south-east direction is located outside the premises of DK Cottages. The main entrance of the colony is approximately 27m away from the nallah.
6. A small culvert is constructed on the nallah in front of the entrance of DK Cottages. The width of nallah is approx. 6-8 ft and depth 5-6 ft. On right side of nallah, an open land in trapezoidal shape having approx. area 2670 sq. m. is available with thick plantation and the area is covered with wired-fencing outside the DK Cottages premises. No evidence of cutting of trees is observed.
7. Inside the DK Cottages colony, plantation was observed all along the road side and in open spaces. The colony is maintained properly and housekeeping was found satisfactory. No solid waste is found disposed in the nallah, some quantity of green waste was found accumulated outside the premises adjacent to the rear-entrance of the colony.
8. Septic tank of capacity 200KLD (approx.) has been provided for the treatment of domestic wastewater. The overflow of septic tank is being discharged into the nearby nallah (D-2).
9. A copy of tri-party agreement dated 23/02/2015 between Municipal Corporation Bhopal, M/s D. K. Constructions Bhopal and D. K. Cottage Jan Kalyan Samiti mentioning the conditions of maintenance of colony services and others is enclosed herewith. **(Annexure-4)**
10. No rainwater harvesting system was found installed in the units and no commercial construction was observed on the nallah in front of DK Cottage colony premises.

Inspection of DK 24 Carat:

11. DK 24 Carat is an under-construction project with 9 blocks of total 250 (3BHK) proposed units. Out of 9 blocks, one block is completed and occupied. The sewage generated from this block is discharged into the nallah after going through septic tank.
12. Environmental clearance for DK 24 Carat has been obtained vide letter no. 4656/SEIAA/2016 dated 06.12.2016 and consent to establish from

MPPCB dated 30.04.2021. The total built-up area of the project is 32,089 sq. m.

13. Nallah D-2 flowing from west to east direction is located outside the boundary of DK 24 Carat. The nallah is covered by cement concrete cover by M/s D K Constructions. The approx. depth of nallah is 4-5ft and width is 3-4ft. Boundary wall is constructed all along the periphery of the area.
14. During the inspection, a 400KLD capacity underground sewage treatment plant on FAB based system with vortex technology was found under-construction in the north-west corner of DK 24 Carat.
15. As per the report of Revenue Inspector, Bawadiya Kalan, Tehsil Kolar, Bhopal dated 20.12.2021, a boundary wall is constructed on some portion of govt. land including small portion of nallah and sewage tank. The report is enclosed as **Annexure-5**.

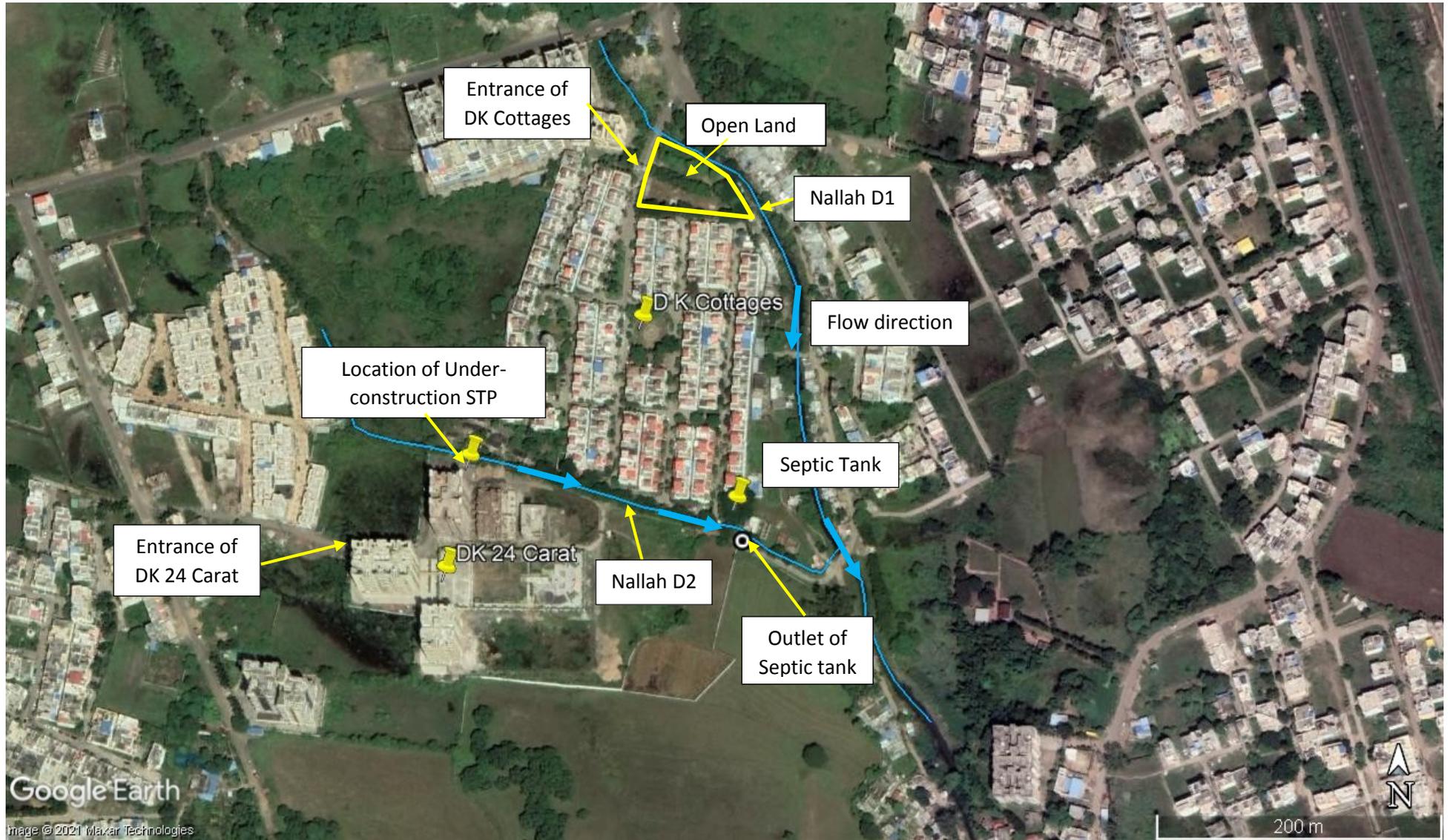
Recommendations:

1. The overflow of treated sewage from the septic tank of DK Cottages should be connected with the municipal sewer line.
2. The encroached land by the DK Cottage and DK 24 Carat should be removed by the builder M/s D K Constructions.
3. The sewage treatment plant of DK 24 Carat should be completed and made operational at the earliest.
4. Proper arrangement of green waste collection bins should be placed at suitable places in DK Cottages.
5. The septic tank of DK Cottages should be cleaned at suitable interval.
6. Rain water harvesting system should be installed in DK Cottages and DK 24 Carat.

(Brajesh Sharma)
Regional Officer,
MPPCB Bhopal

(Neeraj Anand Likhar)
Chief City Planner,
Bhopal Municipal Corporation

Google map showing location of DK Cottages, DK 24 Carat, nearby nallahs and other attributes



Photographs of DK Cottages taken during the visit of Joint Committee dated 06.01.2022



Joint Committee at DK Cottages



Nallah D-1 at the entrance of DK Cottages



Open land at the entrance of DK Cottages



Plantation and park inside DK Cottages



Location of underground septic tank at DK Cottages



Green waste accumulated at the rear-entrance of DK Cottages

Photographs of DK 24 Carat



Boundary wall at the periphery of DK 24 Carat



Joint Committee at STP location of DK 24 Carat



Location of underground STP tank at DK 24 Carat

भारतीय गैर न्यायिक

बीस रुपये

Rs.20

रु 20

TWENTY
RUPEES

INDIA

INDIA NON JUDICIAL

SPECIAL
ADHESIVE

MADHYA PRADESH

22AA 846652

TRI PARTY AGREEMENT

This Tri-party agreement (the "agreement") is entered into as on 21-02-2015 by and among municipal corporation Bhopal, by its commissioner as party to the first party, D.K. Constructions colonizer represented by its proprietor/managing party/Partner, as the party to the second party and D.K. Cottage Jan Kalyan Samiti, E-8, Bawadiya Kala, Bhopal, Reg. No. 01/01/01/29253/15 dt. 18-02-2015 represented by its president As a party to the third party, which unless repugnant to the context, shall mean and include their successors, legal heirs and assigns.

RECITALS

This agreement is entered into on the basis of the following facts and understandings of the parties.

WHEREAS:

- A. The municipal Corporation Bhopal is a statutory body constituted under the provision of section 7 of Madhya Pradesh municipal corporation act, 1956, with and intention of performing obligatory and discretionary duties as per the provision of section 66 and section 67 of the m p municipal corporation act, 1956, along with instrument of certain function entrusted by the state government under section 68, which may be conditional or unconditional, in relation to the any matter specified in the schedule or in relation to any other matter to which the executive authority of the state extends or in respect of which function have been entrusted to the state government by the central government and the corporations shall be bound to perform these function.

Copy of the agreement

...2

भारतीय गैर न्यायिक

बीस रुपये

रु.20

Rs.20

TWENTY
RUPEES

INDIA NON JUDICIAL

मध्य प्रदेश MADHYA PRADESH

22AA 846653

2

- B. The second party is a colonizer duly register under the Madhya Pradesh (Colonizer, registration, limitation and condition) rules 1998, engaged in the activity of colony development and constructions of building and other incidental works attached there to the second party has developed a land situated at khasra No. 34-41/1, 34-41/2, 34-41/3, 34-41/7, 34-41/8, 34-41/9, 34-41/10, 34-41/11, 34/4-41/1, 34/5-41/2, 34/6-41/3, 34/12, 34/13, 34/14, 34/15, 35, 41/4, 41/5, 41/6, 34/16, 34/17 and 34/18 patwari halka no. 42 Tehsil-Huzur municipal ward No. 52 district- Bhopal, more clearly described in detail in the schedule of property developed, attached here with as annexure A known by the name D.K. Cottages, D.K. Cottages- II and D.K. Cottages- III here in after known as the "Schedule premises"
- C. The second party had started the colony development on land described above known as D.K. Cottages, D.K. Cottages- II and D.K. Cottages- III according to the approved plans which were approved by the colony cell of municipal corporation Bhopal, wide its development permission No. 444 Dt. 02-03-2007, 580 Dt. 17-05-2010 and 586 Dt. 29-09-2010.
- D. The third party is a registered Jan Kalyan Samiti.
- E. An agreement for completion of the satisfactory development work of the "schedule premises" mentioned here in above by the second, as per the terms and conditions fixed by the fist party was executed on dated 02-03-2007,17-05-2010 and 29-09-2010.and as per the agreement plot were mortgage by second party in favour of the first party

...3

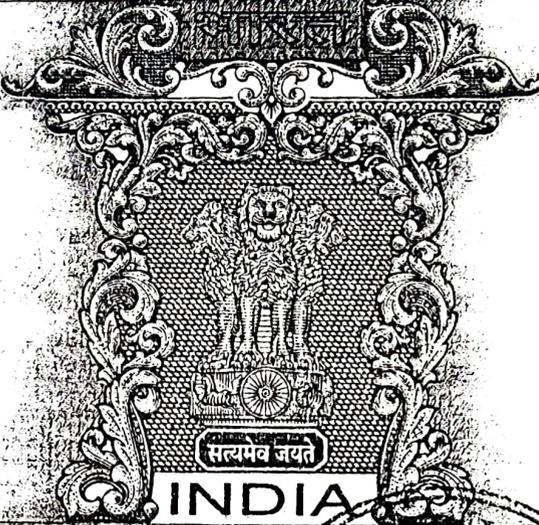
भारतीय गैर न्यायिक

बीस रुपये

रु.20

Rs.20

TWENTY
RUPEES



INDIA NON JUDICIAL

मध्य प्रदेश MADHYA PRADESH

22AA 846654

3

- F. The second party has completed the development work on the "Schedule Premises" mentioned herein above, to the satisfaction of the first party and has duly discharged all its liabilities with respect to the development work and constructions activities carried thereupon, and has duly followed the standards mentioned in the various building codes and has already furnished and affidavit separately with respect this covenant
- G. The second party represents, that it has complied with all the terms and conditions mentioned in the agreement and the development of land and the constructions work carried upon the "Schedule Premises" has been attend and therefore the second party has the right to get release the last mortgage plots.
- H. The second party has also represented, that it has complied with all the terms and conditions mentioned in the agreement and the development of land and the construction activity exits over the "Schedule Premises" and the owners of the plots who have made the complete payment as per the individual agreement executed with the second party, have been handed over the possessions of their respective properties.

...4

भारतीय गैर न्यायिक

बीस रुपये

रु.20

Rs.20

TWENTY
RUPEES

INDIA NON JUDICIAL

मध्य प्रदेश MADHYA PRADESH

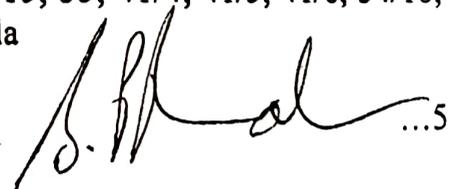
22AA 846655

4

- I. The party to the third part representing its 136 number of members at present at the members further to be registered, after taking possession their respective properties in due course up time within the "Schedule Premises" duly acknowledges, that the development work of the colony forming part and parcel of the premises known as D.K. Cottages, D.K. Cottages- II and D.K. Cottages- III undertaken by the second party satisfactorily completed and no activity pertaining to the development within the "Schedule Premises" is incomplete.

NOW THERE FOR, in consideration of the mutual covenant and promises of the parties and for other good and valuable consideration, the receipt and sufficiency of is hereby acknowledged, the parties agree as follows:

- I. That the second party has completed the aforementioned project on the "Schedule Premises" name D.K. Cottages, D.K. Cottages- II and D.K. Cottages- III as kh. No. 34-41/1, 34-41/2, 34-41/3, 34-41/7, 34-41/8, 34-41/9, 34-41/10, 34-41/11, 34/4-41/1, 34/5-41/2, 34/6-41/3, 34/12, 34/13, 34/14, 34/15, 35, 41/4, 41/5, 41/6, 34/16, 34/17 and 34/18 village Bawadiya kala



भारतीय गैर न्यायिक

बीस रुपये

Rs.20

रु.20

TWENTY
RUPEES

INDIA NON JUDICIAL

MADHYA PRADESH



5

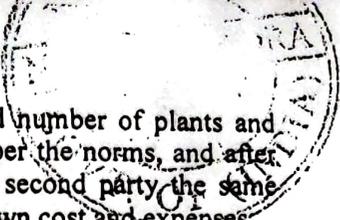
2. That the second party has provided the necessary water storage tanks facilities within the premises and has developed and installed necessary water supply system including the electrical water supply pumps of sufficient capacity to left supply the water to each and every plot as promised in their respective agreements with the individual owners. Along with the setup for supply of water through the standard water supply pipe lines within the "Schedule Premises" and if any fault for anomaly develops within the stipulated period of maintenance period of one year from the date of completion of project (that is already completed dt 01-06-2012, 12-01-2012 and 04-07-2014) the same shall be repaired free of cost by the second party and the first party shall not be responsible for the repair and maintenance from the second and first party
3. That the second party has provided the complete electrification including the service lines, coals, transformers etc. along with common street light and common services and amenities, meters, within the "Schedule Premises" and has fixed the light and other fixtures including the lighting of common areas we manage by the third party from the date of handover of the "Schedule Premises" from the second party with due information to the first party.

22/11/12
प्रमाणित
विद्यमान मोहर

4. That the second party has laid under ground sewage line throughout the "Schedule Premises" connecting each and every plot/apartment, and promised/office blocks /shops with the service lanes laid within the "Schedule Premises", ultimately connected to the septic tank with effluent to the municipal corporation city sewer. The maintenance and cleanliness of the sewage line shall be the responsibility of the second party till the date of handover of the "Schedule Premises" to the third party and thenceforth the third party shall be responsible for the maintenance of the sewage line up to the point of connection with the city sewer.
5. That after the due handing over the "Schedule Premises" from the second party to the third party, cleanliness and the hygiene up the "Schedule Premises" shall be managed by the third party at its own expenses, by the fund generated on their own or with the help of maintenance charges fund, for any other fund by whatever name be called, created and transferred by the second party to the third party, and the first and second party not be responsible for the maintenance of the activity thenceforth.
6. That the water supply to the "Schedule Premises" from any external water resources through municipal water supply arrangement shall be made by the first party on the payment of the required charges by the second or third party depending upon whether the "Schedule Premises" has been handed over to the third party or is being managed by the second party, in either case the same shall be at sole discretion and the availability of the water supply network, including the availability of storage water tank, water supply line, valves and available water pressure etc.
7. That the first party shall not be held responsible by the third party, for any of the acts of the second party. At present or in future, due to which the management expenses for maintaining the "Schedule Premises" increases or any short coming with respect to any other services provided by the second party in the "Schedule Premises" is discovered during the course of time.
8. That the first party is releasing the last mortgaged plot, as per the approved layout plan on the express consent and approval of the third party given in favour of the second party of having fully satisfied with the development work and at the "Schedule Premises" by the second party.
9. That it is hereby agreed between the parties that after the execution of this tri party agreement, either party shall only be liable to an extent mentioned in the agreement however subject to the applicability of various acts, status, provisions, rules and regulations of the state.
10. That the third party shall avoid by the general directions and guidelines passed by the first party with respect to observation of environment issues or issues related to the health of the citizens residing within the "Schedule Premises" and shall be duty bound to obey the same at their own expenses.

...7

The image shows two handwritten signatures in black ink. The signature on the left is written in a cursive style and appears to be 'S. V. ...'. The signature on the right is also in cursive and appears to be 'B. P. ...'. There is a small circular stamp at the top right of the page, partially overlapping the text, which contains the words 'OF (M) (A)'.



- 11. That the second party has played the required number of plants and trees within the the "Schedule Premises" as per the norms, and after the handover the "Schedule Premises" from second party the same shall be taken care of by the third party at its own cost and expenses.
- 12. That it is hereby understood by the parties that the tube wells shall be managed and maintained by the third party after the handing over of the "Schedule Premises" by second party.
- 13. That as per this tri party agreement the last mortgaged plot mentioned here in is released in favour of the second party.
- 14. JURISDICTIONS OF COURT: That the Bhopal court shall have jurisdictions to here and adjudicate any dispute arising between the parties.

IN WITNESS WHERE OF, the parties here in have executed this agreement and affixed their signatures on the day , month and year first aforesaid.

SIGNED AND DELIVERED

For Municipal Corporation Bhopal
By its constituted attorney

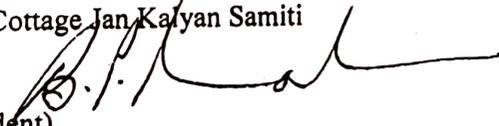
SIGNED AND DELIVERED


M/s D.K. Constructions

The part to the second part above name

SIGNED AND DELIVERED

D.K. Cottage Jan Kalyan Samiti


(President)

The part to the third part above name

Witness No.1 

..... Arun Singh
A-5- D.K. Cottages Phase - II

Witness No.2 IDENTIFIED BY ME

..... Sahjiv Singh
..... D.K. Cottages, Bhopal.

ATTESTED

01 23/02/2015
N.P. BALBHADRA
NOTARY ADVOCATE
BUNHJABAD BHOPAL (M.P.)

23 FEB 2015

विषय:- ग्राम बावडियों कलां स्थित भूमि खसरा नंबर 33, 36, 51 एवं 21 में सीमांकन किये जाने बावत।

संदर्भ:- श्रीमान कार्यालय का पत्र क्रं. 171/तह./कोलार/2021 भोपाल दिनांक 03/09/2021

—00—

विषयान्तर्गत संदर्भित पत्र के संबंध में निवेदन है कि आवेदक तरुण सिंह चौहान अध्यक्ष डी.के.काटेज जनकल्याण समिति भोपाल द्वारा ग्राम बावडियों कलां स्थित खसरा नंबर 33, 36, 51 एवं खसरा नंबर 21 के कोने की भूमि पर किये जा रहे अतिक्रमण के संबंध में ग्राम बावडियों कलां खसरे नंबर 36 एवं 21 का सीमांकन कर प्रतिवेदन चाहा गया है।

संदर्भित पत्र के संबंध में स्थल निरीक्षण कर दिनांक 24.11.2021 को सीमांकन किया गया जिसमें निम्नानुसार स्थितियां पाई गई—

1- ग्राम बावडियों कलां स्थित भूमि खसरा नंबर 34/12, 34/13, 34/14, 34/15, 34/16, 34/17, 34/18, 34/41/10, 34/41/11, 35, 41/4 रकवा क्रमशः 0.1010, 0.1010, 0.1620, 0.1620, 0.1620, 0.1620, 0.1340, 0.1010, 0.6400, 0.1010 हे० पर मेसर्स डी.के.कंस्ट्रक्शन द्वारा डी.के.काटेज नाम की कालोनी का निर्माण की गई है।

2- उक्त खसरा नंबरों से लगी भूमि खसरा नंबर 33 एवं 36 की शासकीय भूमि है। खसरा नंबर 33 रकवा 0.4780 हे० नाला की भूमि तथा खसरा नंबर 36 रकवा 1.6470 हे० रास्ता कच्चा गोहा अभिलेख में दर्ज है।

3- उक्त शासकीय खसरा नंबर 33 एवं 36 का स्थल निरीक्षण किया उक्त खसरा नंबर की भूमि का सीमांकन कराया जिसमें यह सामने आया कि डी.के.काटेज से लगे खसरा नंबर 36 के अंश भाग रकवा 0.015 हे० पर मेसर्स डी.के.कंस्ट्रक्शन द्वारा पक्की बाउण्ड्रीवाल निर्माण होना पाया गया।

4- इसी प्रकार मेसर्स डी.के.कंस्ट्रक्शन के द्वारा ग्राम बावडियों कलां स्थित खसरा नंबर 43/3/1/2, 43/3/2, 43/3/3, 43/3/4, 43/3/7, 43/3/7/44/4/1, 43/3/6 मिन-2, 43/48/3/ख रकवा क्रमशः 0.1090, 0.0690, 0.1250, 0.1250, 0.0400, 0.0900, 0.0400, 0.4050 हे० भूमि पर देवस्थली नाम से कालोनी विकसित की गई है। उक्त कालोनी का सीवेज टैंक जो शासकीय खसरा नंबर 20 रकवा 0.6720 हे० नजूल भूमि है। उसके अंश भाग क्षेत्रफल रकवा 0.0016 हे० पर सीवेज टैंक का अंश भाग शासकीय भूमि पर होना पाया गया।

5- इसी प्रकार मेसर्स डी.के.कंस्ट्रक्शन के द्वारा ग्राम बावडियों कलां स्थित भूमि खसरा नंबर 38/2/ज, 38/2/झ, 38/2/ञ, 38/2/ड, 38/2/ढ, 38/2/ण, 38/2/त, 38/2/थ, 38/2/द, 38/2/छ, 38/2/न, 38/2/प, 38/2/फ, 39/1/3/1, 39/2, 39/2/1/1/1, 39/2/1/1/2 रकवा क्रमशः 0.0730, 0.0650, 0.0650, 0.1170, 0.1130, 0.1170, 0.2020, 0.2020, 0.2020, 0.2630, 0.1420, 0.2830, 0.1210, 0.0970, 0.2020, 0.1460, 0.1290 हे० भूमि पर डी.के. 24 केरेट के नाम से कालोनी विकसित की जा रही है। जिससे लगकर शासकीय भूमि खसरा नंबर 51 रकवा 1.4080 हे० नाला है। जिसके अंश भाग रकवा 0.002 हे० पर नाले की भूमि पर पक्की बाउण्ड्रीवाल का निर्माण होना पाया गया व आंशिक भाग सीवेज टैंक का भी होना पाया गया। नाले के अंतिम हिस्से की भूमि रकवा 0.036 हे० को अपने कम्पस के अंदर कर लिया गया है। उक्त नाले के अंतिम हिस्से की भूमि पर कोई कच्चा पक्का निर्माण होना नहीं पाया गया। नाले के अंश भाग को चेनेलाइज कर दिया गया एवं नाले को डायवर्ट कर दिया गया है।

सालुजन :- गुणाल प्रीत - फील्डवर्क
रक्षाध रक्षाध

राजस्व निरीक्षण
बावडिया कलां
तहसील कोलार जिला भोपाल

स्थान पंचनामा लिख दिया हम हस्ताक्षरकला पंचनामा
 ग्रह लक्ष्मीकला है। वि आज दिनांक 24.11.2021 को आवेदक
 शिवकलाकला श्री डॉ लक्ष्मी सिंह चौहान विवाला डी. डी.
 कोटेज लालझिजाकला के द्वारा ग्राम लालझिजाकला के
 शासकीय खसरा कुंआं 33, 36, 21, 51 में सीमांकन हेतु
 आवेदन किया जिसके सर्वे 40 में श्रीमान लक्ष्मीलाल दार धारो
 के आदेश वाचन आज दिनांक को समस्त पत्रों की कतकर
 की विहित सूचना पत्र लागिब कर आवेदक शिवकलाकला
 के समक्ष एवं आनवेदक डी. डी. कुंसेक्शन की ओर
 से उपलब्ध श्री जितेंद्र सिंह एवं श्री आकाश सिंह व फोटो
 श्री विठ्ठल खिरोते एवं श्री गोपाल खिरोते के समक्ष
 1.5.00 मशीन की सहायता से सीमांकन शुरू किया
 सीमांकन में डी. डी. दिव्याली के बाले में डी. डी. कला
 का सेपरेट टेक पाया गया। सीमांकन के के बाद
 खसरा कुंआं 51 का नाला एवं खसरा कुंआं 33 का
 एवं खसरा कुंआं 36 की सुविधा के मिश्रण लक्षणों
 एवं चुना के मिश्रण लक्षणों के बाद सीमांकन कार्य
 पूर्ण की।

बाद सभी उपलब्धियों के समक्ष हस्ताक्षर पंचनामा
 तैयार किया बाद सभी उपलब्ध लोगों के हस्ताक्षर
 कराये।

Handwritten signature: विक्रम सिंह सिवाले
 7566 335658

Handwritten signature: Gom Nath Kumar
 7448011882

Handwritten signature: 24/11/2021
 9131310232

Handwritten notes on the left margin.

Handwritten notes on the left margin.

Handwritten signature: गोपाल सिवाले
 9713219955
 Handwritten signature: 9009990063

Handwritten signature: 8818900158
 Handwritten signature: 9303695390

Handwritten signature: 9390762274

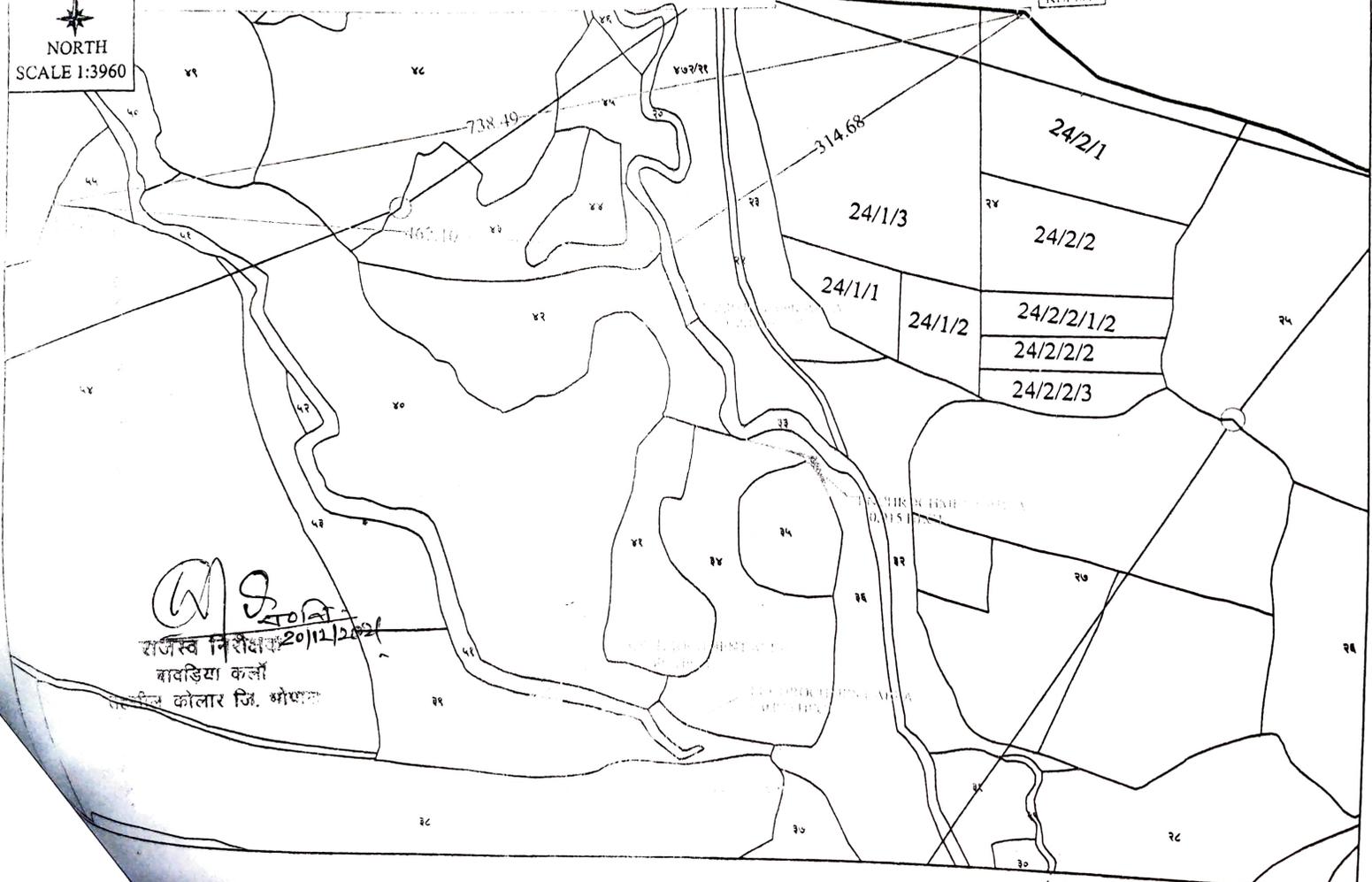
Handwritten signature: 7974795369

Handwritten notes and signatures at the bottom right.

FILED BOOK FOR KHASRA NO. 20, 21, 33, 36, 51 AT
VILLAGE BAWADIYA KALAN TEHSIL KOLAR DIST. BHOPAL (M.P.)

REF. 01

N
NORTH
SCALE 1:3960



W.S.
बोली
राजस्व निरीक्षण
20/11/2002
बावडिया कला
कोलार जि. भोपाल